

It is also understood that this compound is being evaluated in USA in clinical trials. In view of this, I urge upon the Government to indicate the result of their experiments on priority basis.

(v) Need to provide Direct Rail Service between Delhi and Navada

[Translation]

SHRI PREM CHAND (Navada) : Due to non-availability of any direct train from Delhi to my Parliamentary Constituency Navada, people are a lot of difficulties. In 1988-89 Tinsukia Mail was introduced from New Delhi via Navada but later on that train was discontinued and no new train was introduced in its place.

Therefore, the Central Government is requested to introduce a direct train for my parliamentary Constituency Navada from Delhi to Howrah which may run on the main line via Gaya-Navada so that the poor people have the facility for coming to Delhi directly.

(vi) Need to lay broad Gauge Railway line between Fatuha and Islampur, Bihar

[Translation]

SHRI VIJAY KUMAR YADAV : The Fatuha-Islampur rail line under Eastern Railway in Bihar was abandoned years back as a result of which the people of that area are facing a lot of difficulties.

This route is a very busy route and links hundreds of villages. In view of large number of passengers, the number of buses plying there are not sufficient.

The narrow gauge line was nationalised earlier but it was assured that the train service would continue. But later on this whole line was abandoned.

In view the importance of this area, the Central Government is requested to convert this line into a broad gauge line and restore the train services and provide facilities to the lakhs of rural people.

(vii) Need to have a Memorial in Delhi, in the Memory of Vir Surendra Sai, A legendry freedom fighter of Orissa

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, Vir Surendra Sai was a legendry freedom fighter. Because of his unparalleled heroic fight, Britishers could not capture Sambalpur till 1864, i.e., six years after the fire of the Sepoy Mutiny was extinguished everywhere else in India. Born in 1809, Surendra Sai had already suffered imprisonment in Hazaribag Jail for long seventeen years by the time Sepoy Muting, the 1st war of Independence took place in 1857. Under his leadership rebellion continued in Sambaipur region till 1864 when he was caught unaware by the British Force due to the treachery played by some of his colleagues on account of allurements of the British Raj. He was detained at

Asirgarh Fort Jail in deep forest in complete isolation where he breathed his last in 1884. Thus, Surendra Sai spent about half of his life span running into long 37 years in British Jail because of his rebellious activities in his determined bid to keep his Motherland free from British domination. His period of imprisonment being such longer than that of Dr. Nelson Mandela is obviously the world record in this history of Freedom Movement.

But such a valiant freedom fighter who can rightly be called the fore-runner of our freedom movement remains unknown outside Orissa. I urge upon the Union Government to have suitable memorial here in the Central City to pay tributes to the memory of this indomitable legendry freedom fighter.

(viii) Need to rehabilitate oustees of Linganamakki and Sharavathi Dams in Karnataka

SHRI K.G. SHIVAPPA (Shimoga) : Sir, two major dams in Karnataka are providing water facilities to a large number of farmers for irrigation. These two dams are the famous Linganamakki and Sharavathi dams. A substantial area of land was submerged for constructing these dams, particularly land of Sagara and Hosanagara areas. The people of these areas come forward and offered the land for constructing these very useful dams. A vast area of Shimoga and neighbouring districts has been benefited by these two dams.

But unfortunately these people who offered their land have not been rehabilitated properly. They were given the forest land in that area. This land has not been transferred to them so far. In fact the forest land which was given to them is being taken from them. A wild animal sanctuary is coming up there and therefore those poor farmers, and others who offered their land will be shifted again. This step will put their life in jeopardy.

I, therefore, urge upon the Central Government to take up this matter immediately and to register the land which has been given to them in their names.

In addition to this, they and their families should be provided with other amenities like water, electricity, education, etc. I hope the hon. Minister will rescue these people who are in great distress.

14.02 hrs.

STANDING COMMITTEE ON
LABOUR AND WELFARE

Thirteenth Report and Fourteenth
Report and Minutes

[English]

MR. DEPUTY SPEAKER : Now, let us take up item No. 10 : Reports and Minutes of Standing Committee on Labour and Welfare. Shrimati Chandra Prabha Urs.